

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting held on 09.06.2011**

The Meeting No. 10/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 09.06.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	MSME
5	Sh. J.D.Giri, Nominee, AEPC	AEPC
6	Sh. Pradip Kumar, F.T.D.O	DGFT

**MEETING NUMBER** : 10/84-ALC3/2011 **MEETING DATE** : 09.06.2011

1	Case No.:3/6/84-ALC3/2011	Party Name:RETRO	Meet No/Date:10/84-ALC3/2011 09.06.2011	Status: Approved																			
	HQ File :01/84/050/00026/AM12/	RLA File :04/24/040/00357/AM11/	Lic.No/Date:0410122805 23.03.2011																				
	<p>Decision: The Committee considered the case as per agenda and after deliberations decided to fix the adhoc norms against the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/14/2011-12/Hosy. dated 08s.06.2011 as detailed below: -</p> <table> <tr> <th>S. No</th><th>Export Product</th><th>Export Qty.</th><th>Import Item</th><th>Qty. allowed</th></tr> <tr> <td>1</td><td>Ladies trousers made of 100% linen woven fabric, GSM-223+/-10%(Design No. U598)</td><td>845 Pcs</td><td>100% linen woven fabric bleached PFD, GSM-223+/-10%</td><td>2.10 Sq mtrs./ Pc</td></tr> <tr> <td>2</td><td>Ladies trousers made of 100% linen woven fabric, GSM-297+/-10%(Design No. U618)</td><td>908 Pcs</td><td>100% linen woven fabric bleached PFD, GSM-297+/-10%</td><td>2.45 Sq mtrs./ Pc</td></tr> <tr> <td>3</td><td>Ladies jacket made of 100% linen woven fabric bleached, GSM-297+/-10%(Design No. U619)</td><td>301 Pcs</td><td>100% linen woven fabric bleached PFD, GSM-297+/-10%</td><td>2.74 Sq mtrs./ Pc</td></tr> </table> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S. No	Export Product	Export Qty.	Import Item	Qty. allowed	1	Ladies trousers made of 100% linen woven fabric, GSM-223+/-10%(Design No. U598)	845 Pcs	100% linen woven fabric bleached PFD, GSM-223+/-10%	2.10 Sq mtrs./ Pc	2	Ladies trousers made of 100% linen woven fabric, GSM-297+/-10%(Design No. U618)	908 Pcs	100% linen woven fabric bleached PFD, GSM-297+/-10%	2.45 Sq mtrs./ Pc	3	Ladies jacket made of 100% linen woven fabric bleached, GSM-297+/-10%(Design No. U619)	301 Pcs	100% linen woven fabric bleached PFD, GSM-297+/-10%
S. No	Export Product	Export Qty.	Import Item	Qty. allowed																			
1	Ladies trousers made of 100% linen woven fabric, GSM-223+/-10%(Design No. U598)	845 Pcs	100% linen woven fabric bleached PFD, GSM-223+/-10%	2.10 Sq mtrs./ Pc																			
2	Ladies trousers made of 100% linen woven fabric, GSM-297+/-10%(Design No. U618)	908 Pcs	100% linen woven fabric bleached PFD, GSM-297+/-10%	2.45 Sq mtrs./ Pc																			
3	Ladies jacket made of 100% linen woven fabric bleached, GSM-297+/-10%(Design No. U619)	301 Pcs	100% linen woven fabric bleached PFD, GSM-297+/-10%	2.74 Sq mtrs./ Pc																			

	Case No.:6/6/84-ALC3/2011	Party Name:SHITAL FIBRES LTD.	Meet No/Date:10/84-ALC3/2011 09.06.2011	Status: Approved
	HQ File :01/84/050/00029/AM12/	RLA File :30/24/040/00037/AM11/	Lic.No/Date:3010073869 25.03.2011	
	<p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p>			

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Dyed and/or printed synthetic blankets made of acrylic fibre and polyester cotton spun yarn containing 85% acrylic fibre i.e 38738.750 Kgs and 15% polyester cotton spun yarn i.e 6836.250 Kgs	45575 Kgs	Acrylic fibre tow (15-17 denier)	45210.4 Kgs (taking cue from SION, J-32 )
			Cationic dyes of 100% strength	729.2 Kgs.(2% by weight of acrylic fibre content in export item.)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:15/6/84-ALC3/2011	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:10/84-ALC3/2011 09.06.2011	Status: Approved
HQ File :01/84/050/00038/AM12/	RLA File :35/24/040/00001/AM12/	Lic.No/Date:3510033418 05.04.2011	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Trouser with hip pocket made out of poly 40% cotton 60% blended dyed woven fabric, GSM-300+/-10% (net content-49280 mtrs.) with	32000 Pcs	Polyester cotton (40:60) blended dyed woven fabric, , GSM-300+/-10%, Width-150 Cms.	@ 2.25 Sq mtrs/ Pc taking cue from relevant SION and Policy Circular No. 34 dated 24.08.2008)
			Polyester reinforcement fabric, GSM-200+/-10%,	Disallowed.(No drawing given, Qty. asked for in linear mtrs.

	lining of polyester reinforcement fabric, GSM-200+/-10% (net content-17600 mtrs.)		width-150 Cms.	
			Tack stud P1 ant silver	Net to net with accountability clause.
			Tack stud P2 ant silver	Net to net with accountability clause.
			Velcro 25MM black hook of relevant width	Net to net with accountability clause.
			Velcro 25MM black look of relevant width	Net to net with accountability clause.
2	Trouser with hip pocket made out of poly 40% cotton 60% blended dyed woven fabric, GSM-300+/-10% (net content-50540 mtrs.) with lining of polyester reinforcement fabric, GSM-200+/-10% (net content-17100 mtrs.)	38000 Pcs	Polyester cotton (40:60) blended dyed woven fabric, , GSM-300+/-10%, Width-150 Cms.	@ 2.03 Sq mtrs/ Pc taking cue from relevant SION and Policy Circular No. 34 dated 24.08.2008)
			Polyester reinforcement fabric, GSM-200+/-10%, width-150 Cms.	Disallowed.(No drawing given, Qty. asked for in linear mtrs.
			Tack stud P1 ant silver	Net to net with accountability clause.
			Tack stud P2 ant silver	Net to net with accountability clause.
			Velcro 25MM black hook of relevant width	Net to net with accountability clause.
			Velcro 25MM black look of relevant width	Net to net with accountability clause.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No.:6/10/84-ALC3/2011	Party Name:VIRAJ SYNTEX (P) LTD.	Meet No/Date:10/84-ALC3/2011 09.06.2011	Status : Approved	
HQ File :01/84/050/00057/AM12/	RLA File :06/24/040/00001/AM12/	Lic.No/Date:0610021491 05.04.2011		
Decision: The Committee considered the case as per agenda after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -				
Export item	Export Qty.	Import item	Qty. allowed	Qty. to be accounted for in the export item
Polyester made up articles (narrow woven fabrics , tape webbing, ribbons, braided cord, twine, ropes	23760 Kgs	Polyester Yarn	24000 Kgs. (with 1% wastage)	Each type & number of each articles to be accounted.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

5	<b>Case No.:3/10/84-ALC3/2011</b>	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:10/84-ALC3/2011 09.06.2011	<b>Status : Approved</b>
	HQ File :01/84/050/00054/AM12/	RLA File :06/24/040/00004/AM12/	Lic.No/Date:0610021608 13.04.2011	
	<p>Decision: The Committee considered the case as per agenda and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorisation issued in this case as detailed below:-</p> <p>(i) The items of import may be allowed as per SION G-14 except items at S.No. 16 &amp; 17, wherein 'relevant' word shall be pr-fixed and allowed on net to net basis with accountability clause.</p> <p>(ii) The item of import at S.No. 11 i.e. additive may be allowed within the overall quantity of catalyst allowed in SION.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

6	<b>Case No.:5/10/84-ALC3/2011</b>	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:10/84-ALC3/2011 09.06.2011	<b>Status : Approved</b>
	HQ File :01/84/050/00056/AM12/	RLA File :06/24/040/00005/AM12/	Lic.No/Date:0610021612 18.04.2011	
	<p>Decision: The Committee considered the case as per agenda and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorisation issued in this case as detailed below:-</p> <p>(i) The items of import may be allowed as per SION G-9 except items at S.No. 17 &amp; 18, wherein 'relevant' word shall be pr-fixed and allowed on net to net basis with accountability clause.</p> <p>(ii) The item of import at S.No. 11 i.e. additive may be allowed within the overall quantity of catalyst allowed in SION.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

7	<b>Case No.:4/10/84-ALC3/2011</b>	Party Name:SUPERHOUSE LTD.,	Meet No/Date:10/84-ALC3/2011 09.06.2011	<b>Status: Rejected</b>
	HQ File :01/84/050/00055/AM12/	RLA File :06/24/040/00007/AM12/	Lic.No/Date:0610021646 19.04.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant have neither provided CAD, CAM, Sketch, drawing, design, calculation sheet in respect of all the four export items nor any justification for asking higher quantitative requirement of inputs. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RA may take suitable consequential action accordingly.</p>			

8	<b>Case No.:10/10/84-ALC3/2011</b>	Party Name:FINPROJECT INDIA PVT LTD	Meet No/Date:10/84-ALC3/2011 09.06.2011	<b>Status: Rejected</b>
	HQ File :01/84/050/00061/AM12/	RLA File :13/24/040/00001/AM12/	Lic.No/Date:1310035189 20.04.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side applicant firm have neither mentioned total number of export item nor complete manufacturing process alongwith stage-wise wastage involved therein. Further, it is also not known whether the export Qty. mentioned in Kgs include only the imported input or other indigenous inputs required in the export item. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RA may take suitable consequential action accordingly.</p>			

	<b>Case No.:11/10/84-ALC3/2011</b>	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:10/84-ALC3/2011 09.06.2011	<b>Status: Approved</b>
	HQ File :01/84/050/00062/AM12/	RLA File :02/24/040/00007/AM12/	Lic.No/Date:0210158006 21.04.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization</p>			

issued in this case as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Coverall Dale FR cot LS w/stripping-model 8114218	6137 Pcs	100% combed cotton finished fabric (CC1357), GSM-260+/-5%, width-59 Cms,	29846.44 Sq mtrs.
			Reflective Tape: silver sew on 50MM	704.220 Sq mtrs.
			Metal stud buttons No.42462- cap 6s 24	Net +1%
			Metal stud buttons No.15290W-Spring 6s	Net +1%
			Metal stud buttons No.13204W- stud 6s	Net +1%
			Metal stud buttons No.10385W- rivet 6s	Net +1%
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	Net +1%
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	Net +1%

The R.A shall be advised to take necessary action subject to compliance of other usual condition.

**Case No.:13/10/84-ALC3/2011**

Party Name:JIW ANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.

Meet No/Date:10/84-ALC3/2011  
09.06.2011

**Status:**  
**Approved**

HQ File :01/84/050/00064/AM12/

RLA File :02/24/040/00006/AM12/

Lic.No/Date:0210158005  
21.04.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:



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S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Coverall FR cot LS grey w/striping- model 81062	3101 Pcs	100% combed cotton finished fabric (CC1357), GSM-260+/-5%, width-59 Cms,	15411.180 Sq mtrs.
			Reflective Tape: silver sew on 50MM	427 Sq mtrs.
			Metal stud buttons No.42462- cap 6s 24	Net +1%
			Metal stud buttons No.15290W-Spring 6s	Net +1%
			Metal stud buttons No.13204W- stud 6s	Net +1%
			Metal stud buttons No.10385W- rivet 6s	Net +1%
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	Net +1%
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	Net +1%

The R.A shall be advised to take necessary action subject to compliance of other usual condition.

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<b>Case No.:12/10/84-ALC3/2011</b>	Party Name:GUPTA DYEING AND PRINTING MILLS P.LTD.,	Meet No/Date:10/84-ALC3/2011 09.06.2011	<b>Status: Rejected</b>
HQ File :01/84/050/00063/AM12/	RLA File :52/24/040/00005/AM12/	Lic.No/Date:5210034915 25.04.2011	
<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side applicant firm have not given the splited denierage alongwith break up of the same. The Committee felt that because of large variation of denier i.e. 20 to 300, the accounting of denierage on export &amp; import is difficult in case of bundling and other parameters. Further, firm have also not submitted process flow chart alongwith stage-wise wastage involved in this case. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RA may take suitable consequential action accordingly.</p>			

<b>Case No.:8/10/84-ALC3/2011</b>	Party Name:INDIAN EMPORIUM	Meet No/Date:10/84-ALC3/2011 09.06.2011	<b>Status: Approved</b>
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12	HQ File :01/84/050/00059/AM12/	RLA File :10/24/040/00108/AM11/	Lic.No/Date:1010042690 27.04.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of other firm by allowing 3% wastage or as applied by the firm whichever is lower. Weight of Platisole should match in the export and import item. A copy of report is attached for ready reference.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

13	<b>Case No.:7/10/84-ALC3/2011</b>	Party Name:SWETA CHAUDHRY	Meet No/Date:10/84-ALC3/2011 09.06.2011	<b>Status: Rejected</b>
	HQ File :01/84/050/00058/AM12/	RLA File :02/24/040/00235/AM11/	Lic.No/Date:0210158232 28.04.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side applicant firm have neither specified the composition of fabrics viz., khaki/black/grey nor given the justification for use of different kinds of fabric in the export item. Further, they have also not given CAD, CAM, drawing, design, calculation sheet etc in this case. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RA may take suitable consequential action accordingly.</p>			

	<b>Case No.:9/10/84-ALC3/2011</b>	Party Name:JIW ANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:10/84-ALC3/2011 09.06.2011	<b>Status: Approved</b>									
	HQ File :01/84/050/00060/AM12/	RLA File :02/24/040/00010/AM12/	Lic.No/Date:0210158233 28.04.2011										
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <table border="1"> <thead> <tr> <th>S. No</th><th>Export item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td> </td><td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>				S. No	Export item	Export Qty.	Import item	Qty. allowed				
S. No	Export item	Export Qty.	Import item	Qty. allowed									

1	Coverall Fire Master Colour-Marine blue	1120 Pcs	100% cotton fabric color code –94045 SS, GSM-360+/-5%, width-150 Cms, finish –F. R	5312.16 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	159.590 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	Net + 1%
			Spring 201, pioner anti brass, metal stud buttons No15040W	Net + 1%
			Stud 201, anti brass, metal stud buttons No10663W	Net + 1%
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	Net + 1%
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	Net + 1%
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	Net + 1%
			Information label-11612 for garment 100x140mm-1094EXF	Net + 1%
			Information label-11612 for garment 100x140mm-1094EXG	Net + 1%
2	Coverall Fire Master Colour-royal blue	1480 Pcs	100% cotton fabric (sort 13633), color code – 94046 SS GSM-360+/-5%, width-150 Cms, finish –F. R	7019.640 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	210.890 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	Net + 1%
			Spring 201, pioner anti brass, metal stud buttons No15040W	Net + 1%
			Stud 201, anti brass, metal stud buttons No10663W	Net + 1%
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	Net + 1%
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	Net + 1%
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	Net + 1%
			Information label-11612 for garment 100x140mm-1094EXF	Net + 1%
			Information label-11612 for garment 100x140mm-1094EXG	Net + 1%
3	Coverall Fire Master Colour-red	310 Pcs	100% cotton fabric (sort 13633), color code – 94057-150, GSM-360+/-5%, width-150 Cms, finish –F. R	1470.330 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	44.170 Sq mtrs.

		Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	Net + 1%
		Spring 201, pioner anti brass, metal stud buttons No15040W	Net + 1%
		Stud 201, anti brass, metal stud buttons No10663W	Net + 1%
		Rivet -201, 6mm, anti brass, metal stud buttons No.10681W	Net + 1%
		IM#TX 2767 black, YKK, RGM-5 DA O/DA OPE 14 N-anti ND-B	Net + 1%
		IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	Net + 1%
		Information label-11612 for garment 100x140mm-1094EXF	Net + 1%
		Information label-11612 for garment 100x140mm-1094EXG	Net + 1%
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

15	<b>Case No.:18/6/84-ALC3/2011</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:10/84-ALC3/2011 09.06.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00041/AM12/	RLA File :05/24/040/00027/AM12/	Lic.No/Date:0510289884 06.05.2011	Defer Date:07.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 07.07.2011.			

16	<b>Case No.:1/10/84-ALC3/2011</b>	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84-ALC3/2011 09.06.2011	<b>Status: Transferred</b>
	HQ File :01/84/050/00052/AM12/	RLA File :03/95/040/01006/AM11/	Lic.No/Date:0310633027 26.05.2011	
	Decision: The Committee considered the case as per agenda and relevant details and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as the similar item is being			

dealt by them.

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Case No.:2/10/84-ALC3/2011	Party Name:BALAJE INTERNATIONAL CORPN	Meet No/Date:10/84-ALC3/2011 09.06.2011	Status : Approved	
HQ File :01/84/050/00053/AM12/	RLA File :03/94/040/00085/AM12/	Lic.No/Date:0310633478 30.05.2011		
Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on net to net basis with accountability clause as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Articles of Apparels (Scarves & Caps)	300000 Pcs	Alarm tag (renner M50 RF normal lock cream colour renner-large renner pin red colour)	300000 Nos.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

18	Case No.:14/10/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:10/84-ALC3/2011 09.06.2011	Status : Deferred
	HQ File :01/84/050/00065/AM12/	RLA File :05/24/040/00065/AM12/	Lic.No/Date:0510292037 30.05.2011	Defer Date:07.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 07.07.2011.			

### Manual agenda cases

Case No.39	M/s Kabadi Shankarsa & Co., Bangalore
NC No.10/AM12	F.No.01/84/162/430/AM11/DES-V
Dated 09.06.2011	Re-fixation of input output norms against advance authorisation No. 0710075450 dated 16.11.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 07.07.2011.

Case No.40	M/s JCT Ltd., Phagwara
NC No.10/AM12	F.No.01/84/50/309/AM11/DES-V
Dated 09.06.2011	Re-fixation of input output norms against advance authorisation No. 3010071563 dated 21.12.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier case was decided by NC as per written comments of DC (MSME), wherein calculation was done on basis of weight of uncoated fabric. Now, Committee felt that this calculation should be done on the basis of weight of coated fabric. Accordingly, case has been referred to the representative of DC (MSME) for their recalculation and comments. It was decided to defer the case for re-listing on 07.07.2011.

Case No.41	M/s Kitex Garments Ltd., Kochi
NC No.10/AM12	F.No.01/84/50/309/AM11/DES-V
Dated 09.06.2011	Re-fixation of input output norms against advance authorisation No. 3010071563 dated 21.12.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to

DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 07.07.2011.

Case No.42	M/s Chinar Forge Ltd., Jalandhar
NC No.10/AM12	F.No.01/84/162/488/AM09/DES-V
Dated 09.06.2011	Re-fixation of input output norms against advance authorisation No. 3010057469 dated 08.08.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for data sheet of **Tanaprint ST 160 Xtrme** and their Chemical characterisation, Chemical preparation, application procedure and recipe of the same from applicant firm. It was therefore decided to defer the case for re-listing on 07.07.2011.

Case No.43	M/s Fabric Style International, Tamilnadu
NC No.10/AM12	F.No.01/84/50/527/AM05/DES-V
Dated 09.06.2011	Re-fixation of input output norms against advance authorisation No. 3210027023 dated 10.01.2005.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not submitted complete justification alongwith details viz., CAD, CAM, drawing, design, calculation sheet, measurement to compute the requirement to input asked for in this case. It was therefore decided to withdraw this case from agenda. Firm may be advised that their case can be considered only when the required documents/details referred above are submitted by them.

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